То

The	Chairman	and	Managing	Director
Bharat	Sanchar		Nigam	Limited
B-148,		Statesman		House
Barakhamba				Road
New Delhi-110001				

Subject: Direction under Section 13 read with clause (b)(i) of sub-section (1) of Section 11 of the Telecom Regulatory Authority of India Act, 1997 in the matter of submission of Accounting Separation Reports on Separated Accounts for each circle.

WHEREAS the Reporting System on Accounting Separation Regulation, 2004 (4of2004) (hereinafter referred to as 'the Regulation') requires every service provider to submit the audited Accounting Separation Reports for every service and product/ network service for each of the geographical / circle areas to the Authority within the stipulated time as prescribed in the regulation;

AND WHEREAS it has already been intimated to BSNL vide this office letter of even no 414-7/99comm. (FA) Vol III dated 6th August 2004 regarding submission of Accounting Separation Reports (financial and non-financial) on Separated Accounts as per requirements of the Regulation, 2004(4of2004) as amended from time to time, that all the service providers are required to furnish to the Authority the reports financial as well as non-financial on or before the 30th September 2004;

AND WHEREAS the BSNL vide its letter no 500-129/2002-CA-1/BSNL dated 29-9-2004 requested for further six moths time from 1st October 2004 for submission of the reports and also intimated vide the aforesaid letter that it proposes to choose only two circles Uttaranchal and Rajasthan out of 22 circles, where attempts will be made by it in right earnest to start construction of records in line with the operator specific accounting separation manual;

AND WHEREAS the Authority after due examination, with a view to give further time to the service providers, issued the Second Amendment to the Regulation. Under aforesaid Amendment, the service providers have been allowed 3 months further time to submit their reports;

AND WHEREAS the Authority, on due consideration of your proposal regarding submission of report of two circles only as contained in your letter dated 29/9/2004, has found that any such suggestion/action will be a clear violation of the Regulation;

AND THEREFORE in exercise of powers vested in it under Section 13 read with clause (b)(i) of subsection (1) of Section 11 of the Telecom Regulatory Authority of India Act, 1997, the Authority hereby directs BSNL to submit reports pertaining to all the circles for the financial year 2003-04 as required in regulation 4 of the Regulation.

Liberhan)

Pr. Advisor (FA&IFA)